

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA(CAA) No.111/230-232/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2018**

Name of the Company: Sagita Marketing Pvt. Ltd.
Sagun Vanijaya Pvt. Ltd.
Rembrant Trading Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	PAVAN S. GODIAWALA	ADVOCATE	APPLICANTS	
----	--------------------	----------	------------	---

2.

ORDER

Advocate Mr. Pavan Godiawala is present for the Applicant.

Heard the arguments of Learned Counsel for the Applicants are heard. The present company application is filed as first stage motion Company petition seeking for dispensation with convening and holding of meetings of equity shareholders of the Transferor and Transferee Company. It is duly informed that Transferor and Transferee Company are having not creditors either secured or unsecured. Hence, there remains no requirement to convene their meetings. It is also reported that the all the shareholders of the Company have already given their consents in writing for approval of the proposed company scheme for amalgamation of applicant no. 1 and 2 being the transferor companies with the transferee company the applicant no. 3. The applicants have further prayed for dispensation with the formal publication the notice of date hearing of the present Company application and alongwith other reliefs sought for .



Having heard the submission of Mr. Pavan Godiawala, the learned Counsel appearing for the applicants companies and by perusing the record of the case, we are of view, the reliefs as being sought for in the present Co. applications are appropriate and deserves to be allowed. Hence it is allowed.

Therefore, convening and holding of the meetings of shareholders of the applicant Companies are hereby dispensed with, further publication of the notice of hearing of Company Application in newspaper is not feet necessary at this stage. However, applicants are further directed to issue a fresh notice to the Central Government through office of the Regional Director, North West Region Ahmedabad, the ROC, Gujarat and the Official Liquidator, attached to the Hon'ble Gujarat High Court. In addition this, the applicants also to issue notice to the Income Tax Department and other statutory authorities s per procedure alongwith a copy of the proposed scheme of amalgamation with annexures. So as to, enable them to make their representation if any. After making above stated compliances and completing necessary formalities the applicant companies are at liberty to move second stage motion petition before this tribunal

With the above stated direction the present company application is allowed and stands disposed of.


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 28th day of September, 2018